

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

5. IA 1491/2024 in C.P. (IB)/4304(MB)2019

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 03.04.2024**

NAME OF THE PARTIES:- Pranav Damania Vs. Department of
Goods and Service Tax State of
Maharashtra
IN THE MATTER OF
Salil Shashank Kulkarni
V/s
Rubique Technologies India Pvt Ltd

Section: 60(5) U/s 9 of Insolvency and Bankruptcy Code, 2016

ORDER

IA 1491 of 2024:- Counsel, Pawan Kulkarni a/w Darshit dave appeared for the Applicant/RP. This Application is filed by the RP seeking refund of Rs. 83.89 lakhs from Respondent no. 1 and also defreezing of accounts maintained with Respondent nos. 2 to 4. None present on behalf of the Respondents. **Registry is directed** to issue notice to all the Respondents intimating the next date of hearing and file track consignment report at least two days before the next date of hearing. In addition to Court Notice, Applicant is also directed to issue notice to all the Respondents intimating the next date of hearing by all available means (i.e. Speed Post, Email, etc.) and file affidavit of service enclosing therewith the notice and proof of service of notice at least two days before the next date of hearing. Further, Respondents are directed to file reply, if any, by serving an advance copy on the other side well before the next date of hearing. List this matter on **02.05.2024**.

Sd/-

ANIL RAJ CHELLAN
Member (Technical)

ANKIT

Sd/-

KULDIP KUMAR KAREER
Member (Judicial)